NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 09/(MAH)/2016 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.02.2017

NAME OF THE PARTIES:

Ms. Amita Kaushal Khetan

V/s.

M/s. Vapson Jewellery Equipments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Amitar Desai Company

Seascharge

Practice

Sushout Desai Counsel

Vb Aegal

Associates

ORDER

TCP No.09/397-398/CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. From the side of the Respondent a new Counsel has been appointed and informed that a Rejoinder dated 10.05.2016 is not conveyed to him.

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- 3. However, from the side of the Petitioner a copy has been handed over and Annexures of the Rejoinder shall also be given to the other side within a week's time.
- 4. The Respondent is given last chance to file the Sur-Rejoinder on or before 20.03.2017 with a copy in advance to the other side.
- 5. Thereafter the matter is now enlisted for final hearing, on 4th April 2017, as consented by both the sides.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

24th February, 2017.